

MINUTES OF THE MEETING No. 14/09 HELD ON 2.7.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

The 14/09 meeting of Advance Licensing Committee was held on 2.7.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

The Committee first considered minutes of the NC meeting No. 13/09 for confirmation and confirmed and adopted the same without any change

Case No. C-8 NC No.14/09 Dated 2.7.08	M/s. Bayer Cropscience Ltd., Mumbai F.No.01/83/162/ 273/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the export product Flumethrin 90%. The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal discussion with Tech. Authority. (1) The product is registered in FDA in Gujarat State (II) CIB has confirmed that item is veterinary Drug Formulation covered under Drug Controller of India and case is under examination.

Accordingly the case may be re-listed on 30.7.2008.

Case No. D-1 NC No.14/09 Dated 2.7.08	M/s. Sree Rayalaseema Hi-Strength Hypo Ltd. F.No.01/83/162/ 463/AM07/DES-IV
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The Committee considered the case as per agenda for change in the nomenclature of the product – Calcium Hypo Chloride to ‘Calcium Hypo Chloride Hydrated’ and amendment to be made in the schedule of DEPB rates under Product code Chemicals 62 Sl.No.958 and decided to examine on file..

Case No M-124 NC No.14/09 Dated 2.7.08	M/s. K.V.Fire Chemicals F.No.01/82/50/1079/AM07/DES-IV RLA No. 03/94/40/482/AM07 Lic.No. 0310401152 Dt. 26.9.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item mention in the minute of NC meeting no. 33/82 dt.

29.11.2006, case no. 31/29/82 ALC-I 2006, as under:-

Description in advance authorization	As allowed the norms committee	As ammended
Fire fighting chemical namely	Fire fighting chemical fluoro	Fire fighting chemical fluoro

AFFF 3% Foam Concentrate	protein alcohol resistant foam concentrate 3 X 3% (KV- LITE FP - AP3 x3% containing 2.8%w/v of fluorinated surfactants and 6% w/v of butyl carbitol	protein alcohol resistant foam concentrate 3 X 3% (KV- LITE FP - AP3 x3% containing 2.8%w/v of fluorinated surfactants and 6% w/v of butyl carbitol (Fire fighting chemical namely AFFF 3% Foam Concentrate)
Fire fighting chemical namely AFFF 6% Foam Concentrate	Fire fighting chemical fluoro protein alcohol resistant foam concentrate 3x6% (KV-LITE FP AP 3x6% containing 1.8% w/v of fluorinated surfactants and 5% w/v of butyl carbitol	Fire fighting chemical fluoro protein alcohol resistant foam concentrate 3x6% (KV-LITE FP AP 3x6% containing 1.8% w/v of fluorinated surfactants and 5% w/v of butyl carbitol (Fire fighting chemical namely AFFF 6% Foam Concentrate)

The quantity and description of import item will remain same. The above change in description of export item is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-125 NC No.14/09 Dated 2.7.08	M/s. K.V.Fire Chemicals F.No.01/82/50/1146/AM07/DES-IV RLA No. 03/94/40/445/AM07 Lic.No. 0310403873 Dt. 12.10.2006.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as under:-

Fire fighting chemical aqueous film forming foam concentrate 3% (KV-LITE AFFF3%) containing 3.0% w/v of fluorinated surfactants and 12% w/v of Butyl carbitol

(Fire fighting chemical namely FP3% Foam Concentrate net content of (a) Fluorinated Surfactant = 847.100 kg. (b) Butyl Carboto1 = 28.23.600 kg.)

Others item and quantity as given in ALC meeting no. 50/82-ALC1/2006 dt. 28.3.2007 will remain same. The above amendment is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-126	M/s. Synergy Natural Cares
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NC No.14/09 Dated 2.7.08	F.N. 01/83/50/ 912 / AM08/DES-IV RLA F.No. 05/24/40/ 641 /AM08 Lic. NO. 05010194358 dt. 14.11.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..

Case No. M-127 NC No.14/09 Dated 2.7.08	M/s. Atul Ltd. F.No.01/87/50/ 907/AM08/DES-IV RLA No. 08/24/40/96/AM08 Lic.No. 0810066463 dt. 8.8.2007.
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as “ Substituted Diamino Diphenyl Methane” in place of “3,3 Dimethyl 4,4 Diamino, Diphenyl Methane ”as mentioned in the minutes of the earlier NC meeting No. 22/83 dt. 12.9.2007.. The other item will remain same. The above change is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-128 NC No.14/09 Dated 2.7.08	M/s. Clariant Chemical (India) Pvt. Ltd. F.N. 01/82/162/ 109/ AM08/DES-IV RLA F.No. 03/94/40/ 579/AM06 Lic. NO. 0310345339 dt. 30.8.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008..

Case No. M-129 NC No.14/09 Dated 2.7.08	M/s. Sterling Auxliaries (P) Ltd. F.No.01/83/50/389/AM07/DES-IV RLA No. 03/94/40/279/AM07 Lic.No. 0310388060 Dt. 5.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008.

Case No. M-130	M/s. Integrated Fire Protection Pvt. Ltd.
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NC No.14/09 Dated 2.7.08	F.No.01/82/50/768/AM07/DES-IV RLA No. 02/24/040/139/AM07 Adv. Lic. No. 0210092748 Dt. 21.8.2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as under:

‘Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%)
Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent) and relevant 7% of Hydrocarbon Sufactant
(Sodium Alkyl Ether Sulphate/Sodium Octyl Sulfat/Alkyl’ as mentioned in earlier minutes of the earlier N.C Meeting no. 33/82 ALC1/2006 dt.
29.11.2006 case no. 54/25/82 ALC-I 2006.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-131 NC No.14/09 Dated 2.7.08	M/s. Kajaria Ceramic Ltd. F.No.01/83/50/644/AM08/DES-IV RLA No. 05/24/040/56/AM08 Adv. Lic. No. 0510205699 Dt. 3.7.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION A 1026.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-132 NC No.14/09 Dated 2.7.08	M/s. Kajaria Ceramic Ltd. F.No.01/82/50/1662/AM07/DES-IV RLA No. 05/24/040/802/AM08 Adv. Lic. No. 0510199743 Dt. 20.2.2007
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The Committee considered the case as per agenda. The representative of Deptt. of IPP (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to include the additional import item in addition to the item allowed in the minutes of the NC meeting no. 4/83 dt. 23.4.2008, case no. 2/19/82/ALC4/2007 as under:-

Item of import	Qty.
CMC MM3 (CARBOCEL) -	16.120 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-133 NC No.14/09 Dated 2.7.08	M/s. Jolly Board Ltd. F.No.01/80/50/436/AM07/DES-IV RLA No. 03/94/40/433/AM07 Lic.No. 0310391234 Dt. 25.7.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 2.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Insulation Board/Bitumen Impregnated Fibre Board containing minimum 22.5% Bitumen/Gilsonite	1218500 kg.	1. Bitumen/Gilsonite 2. Paraffing Wax	314373 kg. 68236 kg.

The above norms are fixed in supersession of earlier norms fixed in NC meeting no. 3/82 dt. 2.3.2005 in case no. 39/38/82-ALCI/2004.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-134 NC No.14/09 Dated 2.7.08	M/s. Nu-Cork Products (P) Ltd. F.No.01/82/50/1952/AM08/DES-IV RLA No. 05/24/040/356/AM08 Adv. Lic. No. 0510207465 Dt. 10.8.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. Of IPP forwarded vide their U.O. No. Nil dated 2.7.2007 and decided to approve this case with 5% wastage on import items as under:-

Item of Export	Qty	Item of Import	Qty
1. Rubberized/Nitrile/Synthetic Cork in various forms like Roll, gasket, Washer, Strip, etc. (containing minimum 40% Cork and 50% Nitrile Rubber	100000 kg.	1. Granulated Cork 2. NBR Rubber 3. Neoprene Rubber	54600 kg. 22500kg 15750 kg.
2. Neoprene Cork in various forms like Roll, gasket, Washer, Strip, etc. (containing minimum 12% Cork and 15% Neoprene Rubber	30000 kg.		

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-135 NC No.14/09 Dated 2.7.08	M/s. Technical Mulder (I) P. Ltd. F.No.01/85/50/170/AM07/DES-IV RLA No. 07/24/40/515/AM07 Lic. No. 0710048445 Dt. 15.11.2006.
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Calculation Sheet to arrive at the quantity of Transfer White asked for taking into consideration wastage applied for.
2. Composition of Transfer White in terms of various constituents along with Catalogue

Accordingly the case may be re-listed on 30.7.2008.

Case No. M-136 NC No.14/09 Dated 2.7.08	M/s. Indian Cork Industries F.N. 01/83/50/ 547 / AM08/DES-IV RLA F.No. 05/24/40/ 214 /AM08 Lic. NO. 0510205086 dt. 19.6.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. Of IPP forwarded vide their U.O. No. Nil dated 2.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Cork Sheets/Slabs/Rubberized Cork Sheets/Gaskets	71232 kg.	1. Acrylonitrile Butadiene Rubber	33600 kg.
		2. Rejected Cork Stoppers & Disc or Stoppers & Disc or Granulated Cork	42739 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2008 **MEETING DATE** : 02.07.2008

1	Case No.:1/6/83-ALC1/2008	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00111/AM09/	RLA File :35/81/040/00022/AM06/	Lic.No/Date:3510017242 16.09.2005	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA. Accordingly the case may be re-listed on 30.7.2008.			

2	Case No.:2/6/83-ALC1/2008	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00112/AM09/	RLA File :03/95/040/00520/AM06/	Lic.No/Date:0310355071 10.11.2005	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 25.6.2008 from the firm. Accordingly the case may be re-listed on 23.7.2008..			

3	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA/firm. Accordingly the case may be re-listed on 30.7.2008.			

4	Case No.:832/24/87-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/87/050/01234/AM06/	RLA File :08/24/040/00188/AM06/	Lic.No/Date:0810053221 16.01.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2006/Ch.II dated 28.4.2008 and decided to approve this case as under:-			
4	Item of Export	Qty	Item of Import	Qty
	Acid Brown 452	1 kg.	1. 4-Nitro Amino Phenol	0.288 kg.

		2. Sodium Nitrite	0.266 kg.
		3. Resorcinol	0.205 kg.
		4. Sulfanilic Acid	0.323 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

5	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA/firm. Accordingly the case may be re-listed on 30.7.2008.			

6	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.7.2008			

7	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.7.2008			

8	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.7.2008			

	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
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9	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.7.2008				

10	Case No.:26/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00136/AM09/	RLA File :08/24/040/00031/AM07/	Lic.No/Date:0810055959 28.04.2006	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.7.2008				

11	Case No.:27/6/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00137/AM09/	RLA File :08/24/040/00043/AM07/	Lic.No/Date:0810056172 05.05.2006	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to check up the position from RLA and firm Accordingly the case may be re-listed on 30.7.2008..				

12	Case No.:28/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00138/AM09/	RLA File :08/24/040/00075/AM07/	Lic.No/Date:0810057843 05.07.2006	Defer Date:
Decision : The case was already approved in NC meeting no. 39/07 dt. 12.1.2007 in DES-VIII. Hence withdrawn.				

13	Case No.:29/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00139/AM09/	RLA File :08/24/040/00076/AM07/	Lic.No/Date:0810057845 05.07.2006	Defer Date:
Decision : The case was already approved in NC meeting no. 39/07 dt. 12.1.2007 in DES-VIII. Hence withdrawn.				

14	Case No.:31/6/83-ALC1/2008	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00141/AM09/	RLA File :08/24/040/00137/AM07/	Lic.No/Date:0810058820 11.08.2006	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 30.7.2008..				

15	Case No.: 11/6/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00121/AM09/	RLA File :03/94/040/01107/AM07/	Lic.No/Date:0310414639 05.01.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 30.7.2008..			

16	Case No.: 642/24/87-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/87/050/00981/AM07/	RLA File :34/24/040/00160/AM07/	Lic.No/Date:3410018063 09.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/40/2004/Ch.II dated 20.12.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acmenox BLS-65 Containing 65% of Dimethyl Acridine	1 kg.	1. Diphenyl Amine 2. Acetone	0.585 kg. 0.104 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.: 32/6/83-ALC1/2008	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/83/050/00142/AM09/	RLA File :08/24/040/00335/AM07/	Lic.No/Date:0810063019 19.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/298/2000/Ch.III dated 9.9.2003 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reactive Blue W3G (Amective Blue W3G)	1 kg.	1. 2:3 Dibromo Propionyl Chloride 2. Blue W3G Base (condensed product of Bromamine Acid & Para Amino Acetanilide)	0.560 kg. 0988 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

18	Case No.: 837/21/82-ALC4/2007	Party Name:EMAMI LIMITED,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/82/050/01653/AM07/	RLA File :02/24/040/00329/AM07/	Lic.No/Date:0210098311 20.02.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.7.2008			

19	Case No.: 742/24/87-ALC1/2007	Party Name:ACMECHEM LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/87/050/01081/AM07/	RLA File :34/24/040/00279/AM07/	Lic.No/Date:3410018247 06.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/104/2007/Ch.II dated 18.1.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	CDPA Antioxidant 4,4 Bis(1,1 dimethylbenzyl) diphenylamine (purity minimum 96%)	1 kg.	Antioxidant KY-405 4,4-Bis (alpha, alpha-dimethylbenzyl)- diphenylamine (purity maximum 94.5%)	1.01 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 33/6/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/83/050/00143/AM09/	RLA File :08/24/040/00333/AM07/	Lic.No/Date:0810063463 08.03.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 6/09 dt. 14.5.2008 in DES-VIII. Hence withdrawn.			

21	Case No.: 968/21/82-ALC4/2007	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/82/050/01834/AM07/	RLA File :03/94/040/00965/AM07/	Lic.No/Date:0310423828 21.03.2007	Defer Date:30.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to ascertain the position from RLA and firm Accordingly the case may be re-listed on 30.7.2008..

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Case No.:31/16/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00256/AM08/	RLA File :17/24/040/00010/AM08/	Lic.No/Date:1710001631 03.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.III dated 13.9.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Spray Dried Powder Mixture Containing : 1. Sodium Salt of Phenol Sulphonic Acid Formaldehyde condensate 46% minimum. 2. Melamine Formaldehyde condensate 23% minimum.	1 kg.	1. Phenol 2. Formaldehyde 37% 3. Caustic Soda Lye 50% 4. Melamine	0.210 kg. 0.400 kg. 0.185 kg. 0.035 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/114/2003/Ch.III dated 2.7.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
White coloured free flowing powder containing Sulfonated-Melamine Formaldehyde Resin 25% Sulfonated Urea Formaldehyde Resin 60% Urea Formaldehyde Resin 19%	1 kg.	1. Melamine 2. Formaldehyde 37%	0.125 kg. 0.319 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

24	Case No.: 12/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. A DO letter was issued on 26.6.2008 Accordingly the case may be re-listed on 30.7.2008.			

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Case No.:1843/26/81-ALC2/2007	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/81/050/00104/AM08/	RLA File :04/24/040/00014/AM08/	Lic.No/Date:0410089606 24.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/2/2008/Ch.II dated 8.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Tannic Acid Purity Min. 98% Moisture max. 6%	1 kg.	1. Tara Powder	0.260 kg.
		Containing	
		Tannic Acid max. 48%	2.30 kg.
		2. Acetone Purity min. 99%	0.04 kg.
		3. Activated Carbon	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/94/2007/PC.II dated 25.6.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Corocid ESD/AS	1 kg.	1. TEGO AIREX 900	0.0007 kg.

26	(containing Epoxy Base and Curing Agent in the ratio of 2:5:1 by weight)		(Organo Polysiloxane)	
			2. Resiflow FM-4 (Organo Polysiloxane)	0.0037 kg.
			3. Carbon Fibre (Coat Threads Short Fibre)	
			4. BYK 110 (Copolymer)	0.0130 kg.
			5. Amine Hardner (TH7301)	
			6. Epoxy Resin (YD 515)	0.0007 kg.
				0.2963 kg.
				0.5873 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

27	Case No.: 47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 3.6.2008 from the firm. Accordingly the case may be re-listed on 30.7.2008			

28	Case No.: 152/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/01960/AM08/	RLA File :03/94/040/00499/AM08/	Lic.No/Date:0310441718 03.09.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

29	Case No.: 53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008			

30	Case No.: 40/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/80/050/00440/AM08/	RLA File :31/24/040/00197/AM08/	Lic.No/Date:3110030771 14.09.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008			

31	Case No.: 41/28/80-ALC2/2007	Party Name:FINOTEX FIBRECAST,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/80/050/00441/AM08/	RLA File :31/24/040/00198/AM08/	Lic.No/Date:3110030772 14.09.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008			

32	Case No.: 36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

33	Case No.: 60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case as it was discussed in NC meeting no. 13/83 and re-listed on 23.7.2008..			

34	Case No.: 160/46/83-ALC1/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/01968/AM08/	RLA File :07/24/040/00450/AM08/	Lic.No/Date:0710053597 28.09.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 17.6.2008 from the firm. Accordingly the case may be re-listed on 30.7.2008			

	Case No.: 10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA	Meet No/Date:14/83-ALC1/2008	Status: Case
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35		PVT.LTD.	02.07.2008	Deferred
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

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Case No.:2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 2.7.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Melamine Wood Backup Board (Thickness 2mm Of following sizes 457.2 mm x 609.5 mm 533.4 mm x 609.6 mm 447.0 mm x 572.0 mm 346.0 mm x 572.0 mm 527.0 mm x 572.0 mm 509.5 mm x 578.5 mm	12195 Sq. Meter	1. Biofaser Hardboard Jumbo Size (2820 mm x 2150 mm x 2 mm) Sanded on both side 2. Melamine impregnated paper desisgn (0.1 mm) (Size 2820 x 2150 mm)	13641.8 Sq. Meter. 27283 Sq. Meter

No repeat licence should be issued on these norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 30.7.2008				

	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661	Defer

38			09.10.2007	Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.7.2008.				

39	Case No.: 37/6/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00147/AM09/	RLA File :08/24/040/00114/AM08/	Lic.No/Date:0810067701 10.10.2007	Defer Date:
	Decision : The case was already approved in NC meeting no. 6/09 dt. 14.5.2008 in DES-VIII. Hence withdrawn.			

40	Case No.: 101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 30.7.2008			

41	Case No.: 43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

42	Case No.: 8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 31.3.2008 from the firm. Accordingly the case may be re-listed on 30.7.2008..			

43	Case No.: 16/6/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00126/AM09/	RLA File :03/94/040/00837/AM08/	Lic.No/Date:0310449752 08.11.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 25.6.2008 from the firm. Accordingly the case may be re-listed on 30.7.2008..			

44	Case No.: 25/6/82-ALC4/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Rejected
	HQ File :01/82/050/00108/AM09/	RLA File :03/94/040/00856/AM08/	Lic.No/Date:0310450849 20.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 24.1.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

45	Case No.: 20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

46	Case No.: 3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to withdraw the case as it is already discussed in NC meeting 13/83.Accordingly the case may be re-listed on 23.7.2008..			

47	Case No.: 76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

48	Case No.: 103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

49	Case No.: 72/14/83-ALC1/2008	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00442/AM09/	RLA File :05/24/040/00690/AM08/	Lic.No/Date:0510213035 05.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.7.2008			

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Case No.:114/39/83-ALC1/2007	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/01693/AM08/	RLA File :31/24/040/00293/AM08/	Lic.No/Date:3110031808 05.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/100/2004/PC-II dated 16.8.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Accuset-M (UV Curable Additive/Adhesive)	10000 Litre (10700 kg.)	1. Trimethylolpropane	7816 kg.
		Trimelhacrylate	
		2. 2-Hydroxy Ethyl Methacrylate	2554 kg.
		3. Alpha-Hydroxy- Isobutyrophenone 2-Methyl-2- Hydroxypropiofenone	234 kg.
		4. Diphenyl (2,4,6- Trimethylbenzoyl) Phosphine Oxide	234 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

51	Case No.:154/39/83-ALC1/2007		Party Name:GRAND ORGANICS PVT.LTD.		Meet No/Date:14/83-ALC1/2008 02.07.2008		Status:Case Approved	
	HQ File :01/83/050/01733/AM08/		RLA File :17/24/040/00112/AM08/		Lic.No/Date:1710001860 12.12.2007		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 5.5.2005 and decided to approve this case on repeat basis as under:-							
	Item of Export		Qty	Item of Import		Qty		

Ceostearyl Alcohol 22-23 moles Ethoxylate	1 kg.	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.208 kg. 0.804 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52	Case No.:158/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/01737/AM08/	RLA File :17/24/040/00116/AM08/	Lic.No/Date:1710001864 13.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 22.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	EGP-01 Ethylene Glycol Monopalmito Stearate	1 kg.	Stearic Acid Ethylene Oxide	0.865 kg. 0.134 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

53	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

54	Case No.:34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

	Case No.:2/40/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Rejected
	HQ File :01/83/050/01767/AM08/	RLA File :17/24/040/00109/AM08/	Lic.No/Date:1710001868 17.12.2007	Defer Date:

55	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 2.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			
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56	Case No.: 22/14/83-ALC1/2008	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00392/AM09/	RLA File :03/95/040/00945/AM08/	Lic.No/Date:0310455653 28.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

57	Case No.: 18/14/83-ALC1/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00388/AM09/	RLA File :09/24/040/00448/AM08/	Lic.No/Date:0910032515 31.12.2007	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

58	Case No.: 9/2/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/83/050/02145/AM08/	RLA File :05/24/040/00670/AM08/	Lic.No/Date:0510214152 31.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/36/2006/PC-.III dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	UV Stabilizer White Master Batch (Containing 50% LLDPE, 30% Titanium Dioxide and 20% UV Stabilizer)	1 kg.	1. LLDPE Granules 2. Titanium Dioxide 3. UV Stabilizer	0.5150 kg. 0.3090 kg. 0.2060 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.: 21/14/83-ALC1/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
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HQ File :01/83/050/00391/AM09/	RLA File :09/24/040/00427/AM08/	Lic.No/Date:0910032542 02.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2006/Ch.II dated 20.2.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Rosso (Ceramic Colour) (Containing : Zircocnium Oxide: 72% Cadmium Oxide : 9.8% Selenium : 1.9%	1 kg.	1. Zircocnium Oxide 2. Cadmium Oxide 3. Selenium	0.750 kg. 0.100 kg. 0.020 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:10/14/83-ALC1/2008	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00380/AM09/	RLA File :05/24/040/00770/AM08/	Lic.No/Date:0510214356 03.01.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

61	Case No.:23/14/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00393/AM09/	RLA File :03/94/040/00954/AM08/	Lic.No/Date:0310456998 08.01.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.7.2008			

62	Case No.:2/1/83-ALC1/2008	Party Name:FIBRE FOILS LIMITED,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/02076/AM08/	RLA File :03/94/040/00646/AM08/	Lic.No/Date:0310456817 08.01.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case as it was discussed in NC meeting no. 13/83 and listed for 23.7.2008			

Case No.:12/14/83-ALC1/2008	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008	Status:Case
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		02.07.2008	Approved
HQ File :01/83/050/00382/AM09/	RLA File :03/95/040/00739/AM08/	Lic.No/Date:0310458058 17.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2007/Ch.II dated 7.4.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Leather Chemical Tanigan XO/Syntan RTOS/Ebotan PNR Containing Phenol Formaldehyde condensate 60 ± 2% Naphthalene Formaldehyde condensate 7-8%	1 kg.	1. Phenol 2. Naphthalene	0.220 kg. 0.03 kg.
Leather Chemical Tanigan PAK BSPPL containing Naphthalene disulphonic acid Sodium salt 24-25% Sodium Adipate: 28 ± 1 % Sodium Fomate: 35%	1 kg.	1. Naphthalene 2. Adipic Acid	0.095 kg. 0.200 kg.
Leather Chemical Tanigan NA/Syntan ED/Tanigan RT- AC Ebotan AN containing Phenol Formaldehyde condensate 32-34%	1 kg.	Phenol	0.105 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:13/14/83-ALC1/2008	Party Name:GALA BRUSH LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00383/AM09/	RLA File :03/94/040/01042/AM08/	Lic.No/Date:0310458024 17.01.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

	Case No.:7/14/83-ALC1/2008	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
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65	HQ File :01/83/050/00377/AM09/	RLA File :03/95/040/01382/AM07/	Lic.No/Date:0310458525 22.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/78/2007/Ch.III dated 13.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Black I	1 kg.	1. 2-Amino 5-Nitro Phenol	0.254 kg.
			2. Beta Naphthol	0.475 kg.
			3. Sodium Nitrite	0.152 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

66	Case No.:8/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00378/AM09/	RLA File :03/94/040/01083/AM08/	Lic.No/Date:0310459530 30.01.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Bifurcation in the qty. of printed and unprinted labels. Accordingly the case may be re-listed on 30.7.2008.			

67	Case No.:9/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00379/AM09/	RLA File :03/94/040/01084/AM08/	Lic.No/Date:0310459529 30.01.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Bifurcation in the qty. of paper and paperboard and coated, uncoated variety.. Accordingly the case may be re-listed on 30.7.2008.			

	Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:30.07.2008

68	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight and GSM of export product; 2. Coating weight per sq. mtr. Of Primer and Direct Coating in export product; 3. Function of each raw material in export; 4. Percentage solid content of each of the coating material; 5. Material balance between import and export in terms of weight; and 6. Justification for wastage at each stage of manufacture. Accordingly the case may be re-listed on 30.7.2008.
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69	Case No.:27/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00397/AM09/	RLA File :03/94/040/01074/AM08/	Lic.No/Date:0310459531 30.01.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008..			

70	Case No.:16/14/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00386/AM09/	RLA File :09/24/040/00446/AM08/	Lic.No/Date:0910032846 31.01.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

71	Case No.:29/14/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00399/AM09/	RLA File :03/94/040/01091/AM08/	Lic.No/Date:0310459848 01.02.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008..			

72	Case No.:23/51/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/00643/AM08/	Lic.No/Date:0510215778 01.02.2008	Defer Date:30.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 3.6.2008 from the firm. Accordingly the case may be re-listed on 30.7.2008..

73	Case No.:11/14/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00381/AM09/	RLA File :05/24/040/00479/AM08/	Lic.No/Date:0510215867 04.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/36/2006/PC-.II dated 20.4.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 kg. 0.7725 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

74	Case No.:19/14/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00389/AM09/	RLA File :03/94/040/01087/AM08/	Lic.No/Date:0310460113 05.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/24/2005/Ch.II dated 13.5.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Ethoprophos Technical (Ethoprophos)	1 kg.	1. N-Propyl Mercaptan 2. Phosphorous Oxychloride 3. Ethanol (93% basis) 4. Caustic Soda Lye (100% basis)	0.700 kg. 0.830 kg. 0.260 kg. 0.837 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.: 4/49/83-ALC1/2007	Party Name:NOCIL LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/83/050/02032/AM08/	RLA File :03/95/040/00990/AM08/	Lic.No/Date:0310460310 07.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/10/2008/Ch.III dated 4.6.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Rubber Accelerator-Hexamethylene-1,6-bis (thiosulphate), disodium salt, dihydrate	1 kg.	1,6 Dichlorohexane	0.491 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

76	Case No.: 14/14/83-ALC1/2008	Party Name:ULTRAMARINE & PIGMENTS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/83/050/00384/AM09/	RLA File :04/24/040/00356/AM08/	Lic.No/Date:0410093804 12.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2003/Ch.III dated 19.10.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Bismuth Vanadate Yellow	1 kg.	1. Bismuth Trioxide 2. Vanadium Pentoxide	0.750 kg. 0.298 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

77	Case No.: 26/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00396/AM09/	RLA File :03/94/040/01155/AM08/	Lic.No/Date:0310461119 14.02.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

	Case No.: 28/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
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78	HQ File :01/83/050/00398/AM09/	RLA File :03/94/040/01148/AM08/	Lic.No/Date:0310461128 14.02.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

79	Case No.:64/14/83-ALC1/2008	Party Name:JOCIL LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00434/AM09/	RLA File :09/24/040/00261/AM08/	Lic.No/Date:0910033006 15.02.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

80	Case No.:24/14/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00394/AM09/	RLA File :03/94/040/01123/AM08/	Lic.No/Date:0310461489 18.02.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

81	Case No.:6/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00376/AM09/	RLA File :03/95/040/01114/AM08/	Lic.No/Date:0310461635 19.02.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

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Case No.:20/14/83-ALC1/2008	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00390/AM09/	RLA File :03/94/040/01174/AM08/	Lic.No/Date:0310462253 22.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/131/2003/Ch.III dated 11.4.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Diphenyl Octyl Phosphite	1 kg.	1. Phosphorous Trichloride	0.424 kg.
		2. Phenol	0.604 kg.

3. 2-ethyl Hexyl Alcohol | 0.417 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

83	Case No.:25/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00395/AM09/	RLA File :03/94/040/01185/AM08/	Lic.No/Date:0310462116 22.02.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

84	Case No.:53/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/02127/AM08/	RLA File :03/95/040/00830/AM08/	Lic.No/Date:0310462811 27.02.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

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Case No.:2/49/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/02030/AM08/	RLA File :08/24/040/00267/AM08/	Lic.No/Date:0810070393 28.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2004/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Black 234 (Dye content 98%)	1 kg.	1. Aniline Oil 2. Naphthalene 3. Sodium Nitrite 4. Meta Phenylene Diamine	0.250 kg. 0.420 kg. 0.250 kg. 0.126 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:4/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
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86	HQ File :01/83/050/00268/AM09/	RLA File :10/24/040/00189/AM08/	Lic.No/Date:1010028951 29.02.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 30.7.2008..				

87	Case No.:5/10/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00269/AM09/	RLA File :10/24/040/00186/AM08/	Lic.No/Date:1010028947 29.02.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 30.7.2008..				

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Case No.:3/49/83-ALC1/2007	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/02031/AM08/	RLA File :08/24/040/00266/AM08/	Lic.No/Date:0810070461 04.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/98/2003/Ch.III dated 20.12.2005 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Reactive Orange 12 (Reactive Golden Yellow HR) (Dye content 55%)	1 kg.	1. K. Acid 2. Cyanuric Chloride 3. Meta Phenylene diamine	0.412 kg. 0.166 kg. 0.160 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:5/2/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00005/AM09/	RLA File :07/24/040/00804/AM08/	Lic.No/Date:0710056255 06.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/218/2004/PC-.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Tube Filling Compound	1 kg.	1. Base Oil	0.8870 kg.

	(Grade ITCOGEL T 250)		2. Thermoplastic Elastomer	0.1010 kg.
			3. Antioxidant	0.0100 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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Case No.:6/2/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00006/AM09/	RLA File :07/24/040/00803/AM08/	Lic.No/Date:0710056256 06.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/218/2004/PC-.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Tube Filling Compound (Grade ITCOGEL T 250)	1 kg.	1. Base Oil 2. Thermoplastic Elastomer 3. Antioxidant	0.8870 kg. 0.1010 kg. 0.0100 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:37/14/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00407/AM09/	RLA File :05/24/040/00948/AM08/	Lic.No/Date:0510217793 13.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A 1579.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:7/2/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,		Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/02143/AM08/	RLA File :13/24/040/00029/AM08/		Lic.No/Date:1310025924 18.03.2008	Defer Date:

92	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/134/2006/PC.II dated 12.12.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	White Master Batch (Containing : 30+/-1% LLDPE and 70+/-1% Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Calcium Carbonate	0.309 kg. 0.721 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

93	Case No.: 1/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00265/AM09/	RLA File :25/24/040/00011/AM08/	Lic.No/Date:2510002058 24.03.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm.. Accordingly the case may be re-listed on 30.7.2008			

94	Case No.: 2/10/83-ALC1/2008	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00266/AM09/	RLA File :25/24/040/00012/AM08/	Lic.No/Date:2510002059 24.03.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 17.3.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 2.7.2008.			

95	Case No.: 53/14/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00423/AM09/	RLA File :05/24/040/00875/AM08/	Lic.No/Date:0510218435 25.03.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

	Case No.: 1/2/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Approved
	HQ File :01/83/050/00001/AM09/	RLA File :17/24/040/00120/AM08/	Lic.No/Date:1710002010 26.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to approve the case as applied for which includes 5% wastage as under.

Item of Export	Qty.		Item of Import	Qty
1. COIL COATING BACKCOAT FULLGLOSS BECKRYCOAT 740 (3990) Containing Pigment Content 31.36% +/-1% Solid Resin Content 31.28% +/- 1%	1 ltr.	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 60+/-2%)	0.4642 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.3019 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT	0.1012 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.0515 Kg.
		5	HYDRO CARBON SOLVENT (SOLVENT NAPTHA)	0.0848 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	INORGANIC BLUE PIGMENT	0.0004 Kg.
		7	FLOW AGENT	0.019 Kg.
		8	MICRRONIZED RED OXIDE PIGMENT	0.0003 Kg.
		9	CHROME PIGMENT (LEAD CHROMATE) TOTAL	0.0267 Kg. 1.0500 KG.

Item of Export	Qty.		Item of Import	Qty
2. COIL COATING POLYESTER GREENFULL GLOSS BECKRYPOL 350 (1710 LTR) Containing Pigment Content 11.90% +/-1% Solid Resin Content 42.63% +/- 1%	1 ltr.	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 60+/-2%)	0.6394 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.0322 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT	0.1608 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.066 Kg.
		5	HYDRO CARBON SOLVENT (SOLVENT NAPTHA)	0.0346 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	INORGANIC GREEN PIGMENT	0.0282 Kg.
		7	FLOW AGENT	0.0213 Kg.
		8	WETTING AGENT/DISPERSING AGENT	0.03 KG.
		9	CHROME PIGMENT (LEAD CHROMATE)	0.0552 Kg.
		10	CARBON BLACK PIGMENT TOTAL	0.0093 Kg. 1.0500 KG.

Item of Export	Qty.		Item of Import	Qty
3. COIL COATING POLYESTER WHITE FULLGLOSS BECKRYPOL 350 (950 LTR) Containing Pigment Content 30.73% +/-1% Solid Resin Content 31.25% +/- 1%	1 ltr.	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 60+/-2%)	0.4637 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.3224 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT	0.1222 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.0515 Kg.
		5	HYDRO CARBON SOLVENT (SOLVENT NAPTHA)	0.0707 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	FLOW AGENT	0.0192 Kg.
		7	MICRRONIZED RED OXIDE PIGMENT	0.0001 Kg.
		8	INORGANIC BLUE PIGMENT	0.0001 Kg.
		9	CHROME PIGMENT (LEAD CHROMATE)	0.0001 Kg.
			TOTAL	1.0500 KG.

Item of Export	Qty.		Item of Import	Qty
4. COIL COATING POLYESTER C N G GREENFULL GLOSS BECKRYPOL 350 (950 LTR) Containing Pigment Content 10.04% +/-1% Solid Resin Content 45.43% +/- 1%	1 ltr.	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 60+/-2%)	0.6763 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.0459 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT	0.1379 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.0734 Kg.
		5	HYDRO CARBON SOLVENT (SOLVENT NAPTHA)	0.0402 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	INORGANIC GREEN PIGMENT	0.0362 Kg.
		7	FLOW AGENT	0.0088 Kg.
		8	DEFOAMER	0.008 KG.
		9	CHROME PIGMENT (LEAD CHROMATE)	0.0141 Kg.
		10	CARBON BLACK PIGMENT TOTAL	0.0092 Kg. 1.0500 KG.

Item of Export	Qty.		Item of Import	Qty
5. COIL COATING POLYESTER CARRIBBEAN BLUE FULL GLOSS BECKRYPOL 350 (2092 LTR) Containing Pigment Content 14.61% +/-1% Solid Resin Content 41.30% +/- 1%	1 ltr.	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 60+/-2%)	0.6126 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.1094 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT	0.1523 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.0681 Kg.
		5	FLOW AGENT	0.0069 Kg.
		6	HYDRO CARBON SOLVENT (SOLVENT NAPTHA)	0.0491 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		7	INORGANIC BLUE PIGMENT	0.0202 Kg.
		8	CARBON BLACK PIGMENT	0.0038 Kg.
		9	INORGANIC GREEN PIGMENT	0.02 Kg.
		10	DEFOAMER	0.0076 Kg.
			TOTAL	1.0500 KG.

Item of Export	Qty.		Item of Import	Qty
6. COIL COATING POLYESTER PARROT GREEN FULL GLOSS BECKRYPOL 350 (760 LTR) Containing Pigment Content 13.92% +/-1% Solid Resin Content 42.07% +/- 1%	1 ltr.	1	POLYESTER RESIN SATURATED (% NON-VOLATILE CONTENT 60+/-2%)	0.6343 Kg.
		2	TITANIUM DIOXIDE RUTILE GRADE	0.0538 Kg.
		3	DIMETHYL ESTER / DIABASIC ESTER / RETARDER SOLVENT	0.1497 Kg.
		4	MELAMINE RESIN (% NON-VOLATILE CONTENT 97+/-2%)	0.0631 Kg.
		5	HYDRO CARBON SOLVENT (SOLVENT NAPTHA)	0.0408 Kg.
			DISTILLATION RANGE 150-190 DEGREE C)	
		6	INORGANIC GREEN PIGMENT	0.0145 Kg.
		7	FLOW AGENT	0.008 Kg.
		8	DEFOAMER	0.0079 KG.
		9	CHROME PIGMENT (LEAD CHROMATE)	0.0772 Kg.
		10	CARBON BLACK PIGMENT TOTAL	0.0007 Kg. 1.0500 KG.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:3/2/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00003/AM09/	RLA File :08/24/040/00274/AM08/	Lic.No/Date:0810070921 27.03.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/1/2008/Ch.II dated 1.7.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Thifensulfuron Methyl 75% WDG	1 kg.	1. 2-(Methoxycarbonyl) Thiophene-3-Sulfonamide	0.635 kg.
		2. 2-Amino-4-Methoxy-6- Methyl-1,3,5 Triazine	0.330 kg.
		3. N-Butyl Isocyanate	0.110 kg.
		4. 1,4-Diazabicyclo (2,2,2) Octane	0.001 kg.
		5. Morwet D 425	0.040 kg.
		6. Morwet EFW	0.020 kg.
		7. Reax 88 B	0.040 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

98	Case No.:40/14/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00410/AM09/	RLA File :05/24/040/00960/AM08/	Lic.No/Date:0510218632 28.03.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

99	Case No.:36/14/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00406/AM09/	RLA File :05/24/040/00006/AM09/	Lic.No/Date:0510219026 04.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal			

comments offered by him the Committee decided to allow items of import as per SION A 1579.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

100	Case No.:35/14/83-ALC1/2008	Party Name: A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00405/AM09/	RLA File :05/24/040/01000/AM08/	Lic.No/Date:0510219121 08.04.2008	Defer Date: 30.7.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

101	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date: 30.7.2007
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Weight of export and export. 2. % wastage claimed at each stage of Manufacturing. Accordingly the case may be re-listed on 30.7.2008.			

102	Case No.:51/14/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00421/AM09/	RLA File :05/24/040/00020/AM09/	Lic.No/Date:0510219427 17.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

103	Case No.:70/14/83-ALC1/2008	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00440/AM09/	RLA File :05/24/040/00018/AM09/	Lic.No/Date:0510219449 17.04.2008	Defer Date:30.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..

104	Case No.: 52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.7.2008..			

105	Case No.: 55/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00425/AM09/	RLA File :05/24/040/00035/AM09/	Lic.No/Date:0510219540 22.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

106	Case No.:32/14/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status :Case Approved																			
	HQ File :01/83/050/00402/AM09/	RLA File :05/24/040/00043/AM09/	Lic.No/Date:0510219654 23.04.2008	Defer Date:																			
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/63/2004/Ch.III dated 31.8.2004 and decided to approve this case on repeat basis as under:-																						
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td rowspan="5">1,3,5- Trimethyl-2,4,6- Tris(3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene (KINOX-30)</td><td rowspan="5">1 kg.</td><td>1. 2,6-Di Tert Butyl Phenol</td><td>1.100 kg.</td></tr><tr><td>2. Para Formaldehyde</td><td></td></tr><tr><td>3. Mesitylene</td><td>0.200 kg.</td></tr><tr><td>4. Methylenedichloride</td><td>0.189 kg.</td></tr><tr><td>5. Methanol</td><td>1.0 kg.</td></tr><tr><td></td><td></td><td></td><td>1.0 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	1,3,5- Trimethyl-2,4,6- Tris(3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene (KINOX-30)	1 kg.	1. 2,6-Di Tert Butyl Phenol	1.100 kg.	2. Para Formaldehyde		3. Mesitylene	0.200 kg.	4. Methylenedichloride	0.189 kg.	5. Methanol	1.0 kg.			
Item of Export	Qty	Item of Import	Qty																				
1,3,5- Trimethyl-2,4,6- Tris(3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene (KINOX-30)	1 kg.	1. 2,6-Di Tert Butyl Phenol	1.100 kg.																				
		2. Para Formaldehyde																					
		3. Mesitylene	0.200 kg.																				
		4. Methylenedichloride	0.189 kg.																				
		5. Methanol	1.0 kg.																				
			1.0 kg.																				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE																							

Case No.: 18/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
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107	HQ File :01/83/050/00128/AM09/	RLA File :08/24/040/00019/AM09/	Lic.No/Date:0810071461 24.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008..			

108	Case No.:19/6/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00129/AM09/	RLA File :08/24/040/00023/AM09/	Lic.No/Date:0810071463 24.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008..			

109	Case No.:20/6/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00130/AM09/	RLA File :08/24/040/00012/AM09/	Lic.No/Date:0810071464 24.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

110	Case No.:54/14/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00424/AM09/	RLA File :05/24/040/00027/AM09/	Lic.No/Date:0510219754 25.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A 1569. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

111	Case No.:58/14/83-ALC1/2008	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00428/AM09/	RLA File :05/24/040/00042/AM09/	Lic.No/Date:0510219763 25.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the qty. of coated and uncoated paper, paper board along with GSM.			

2. Material of Wire-o & hanger and their size.

Accordingly the case may be re-listed on 30.7.2008.

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Case No.:21/6/83-ALC1/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00131/AM09/	RLA File :08/24/040/00017/AM09/	Lic.No/Date:0810071488 25.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2004/Ch.II dated 17.8.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Acid Black 234 (Dye content 98%)	1 kg.	1. Aniline Oil 2. Naphthalene 3. Sodium Nitrite 4. Meta Phenylene Diamine	0.250 kg. 0.420 kg. 0.250 kg. 0.126 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:33/14/83-ALC1/2008	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00403/AM09/	RLA File :05/24/040/00036/AM09/	Lic.No/Date:0510219936 30.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 17.1.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Diocetyl Diphenyl Amine (Powder/Flakes)	1 kg.	Diphenyl Amine Di-Isobutylene	0.405 kg. 0.680 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.: 34/14/83-ALC1/2008	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00404/AM09/	RLA File :05/24/040/00037/AM09/	Lic.No/Date:0510219938 30.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 17.1.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Diocetyl Diphenyl Amine (Powder/Flakes)	1 kg.	Diphenyl Amine Di-Isobutylene	0.405 kg. 0.680 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

115	Case No.: 57/14/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00427/AM09/	RLA File :05/24/040/00054/AM09/	Lic.No/Date:0510219939 30.04.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Exact GSM of printing paper and whether coated or uncoated. 2. Net content of paper & paper Board in export. 3. exact specification of size of item no. 6.			
	Accordingly the case may be re-listed on 30.7.2008.			

116	Case No.: 59/14/83-ALC1/2008	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00429/AM09/	RLA File :05/24/040/00063/AM09/	Lic.No/Date:0510220034 02.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. GSM of Adhesive Coating in export.. 2. Calculation sheet to arrive at the qty. of raw material asked for on the basis of GSM of export.			

Accordingly the case may be re-listed on 30.7.2008.

117	Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 30.7.2008			

118	Case No.:3/10/83-ALC1/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00267/AM09/	RLA File :13/24/040/00030/AM08/	Lic.No/Date:1310026178 14.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

119	Case No.:79/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00449/AM09/	RLA File :34/24/040/00018/AM09/	Lic.No/Date:3410021403 15.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

120	Case No.:80/14/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00450/AM09/	RLA File :34/24/040/00019/AM09/	Lic.No/Date:3410021404 15.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

	Case No.:50/14/83-ALC1/2008	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00420/AM09/	RLA File :03/94/040/00126/AM09/	Lic.No/Date:0310471557 16.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/131/2003/Ch.III dated 11.4.2005 and decided to approve this case on repeat basis as under:-			

121	Item of Export	Qty	Item of Import	Qty
	Diphenyl Octyl Phosphite	1 kg.	1. Phosphorous Trichloride	0.424 kg.
			2. Phenol	0.604 kg.
			3. 2-ethyl Hexyl Alcohol	0.417 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

122	Case No.: 61/14/83-ALC1/2008	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00431/AM09/	RLA File :03/94/040/00071/AM09/	Lic.No/Date:0310471515 16.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

123	Case No.: 67/14/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00437/AM09/	RLA File :03/94/040/00096/AM09/	Lic.No/Date:0310471572 16.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.7.2008			

124	Case No.: 43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.7.2008			

125	Case No.: 44/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00414/AM09/	RLA File :03/94/040/00116/AM09/	Lic.No/Date:0310471651 19.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.7.2008			

126	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.7.2008			

127	Case No.:62/14/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00432/AM09/	RLA File :03/94/040/00088/AM09/	Lic.No/Date:0310471638 19.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.7.2008			

128	Case No.:63/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00433/AM09/	RLA File :03/94/040/00129/AM09/	Lic.No/Date:0310471653 19.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.7.2008			

129	Case No.:60/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00430/AM09/	RLA File :03/94/040/00139/AM09/	Lic.No/Date:0310471731 21.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

130	Case No.:81/14/83-ALC1/2008	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00451/AM09/	RLA File :34/24/040/00003/AM09/	Lic.No/Date:3410021419 21.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

	Case No.:39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
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	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:30.07.2008
131	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Technical specification paper and paper board whether coated or uncoated. 2. Exact GSM of Paper. Accordingly the case may be re-listed on 30.7.2008.			

	Case No.:65/14/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
132	HQ File :01/83/050/00435/AM09/	RLA File :03/94/040/00170/AM09/	Lic.No/Date:0310471795 22.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

	Case No.:31/14/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
133	HQ File :01/83/050/00401/AM09/	RLA File :05/24/040/00100/AM09/	Lic.No/Date:0510220920 23.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Nett weight and GSM of export product. 2. GSM of adhesive coating in export. Accordingly the case may be re-listed on 30.7.2008.			

	Case No.:68/14/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
134	HQ File :01/83/050/00438/AM09/	RLA File :04/24/040/00007/AM09/	Lic.No/Date:0410096022 23.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

	Case No.:38/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
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135	HQ File :01/83/050/00408/AM09/	RLA File :05/24/040/00067/AM09/	Lic.No/Date:0510220940 26.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Exact GSM of Printing paper whether coated or uncoated..			
	Accordingly the case may be re-listed on 30.7.2008.			

136	Case No.:41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

137	Case No.:82/14/83-ALC1/2008	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00452/AM09/	RLA File :34/24/040/00034/AM09/	Lic.No/Date:3410021446 26.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

138	Case No.:84/14/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00454/AM09/	RLA File :30/24/040/00010/AM09/	Lic.No/Date:3010056319 26.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

139	Case No.:42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

140	Case No.:45/14/83-ALC1/2008	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00415/AM09/	RLA File :03/94/040/00346/AM08/	Lic.No/Date:0310472062 27.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

141	Case No.:66/14/83-ALC1/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00436/AM09/	RLA File :03/94/040/01260/AM08/	Lic.No/Date:0310472200 27.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.7.2008			

142	Case No.:6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

143	Case No.:48/14/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00418/AM09/	RLA File :03/94/040/00108/AM09/	Lic.No/Date:0310472205 28.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008..			

144	Case No.:49/14/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00419/AM09/	RLA File :03/94/040/00215/AM09/	Lic.No/Date:0310472304 28.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the qty. of printed and unprinted export product. 2. Exact GSM of import item..			

Accordingly the case may be re-listed on 30.7.2008.

145	Case No.:69/14/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00439/AM09/	RLA File :10/24/040/00014/AM09/	Lic.No/Date:1010029638 28.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 30.7.2008..			

146	Case No.:46/14/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00416/AM09/	RLA File :03/94/040/00198/AM09/	Lic.No/Date:0310472345 29.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for with 5% wastage as under:-			
	Item of Export	Qty	Item of Import	Qty
	CARBONLESS COPY PAPER IN SHEETS IN DIFFRENT GSM (50-55 GSM).	30800.400 kg.	CARBONLESS COPY PAPER IN REELS IN DIFFRENT GSM (50-55 GSM)	32211.500 Kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

147	Case No.:71/14/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00441/AM09/	RLA File :02/24/040/00051/AM09/	Lic.No/Date:0210112955 29.05.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

148	Case No.:2/14/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00372/AM09/	RLA File :03/94/040/00235/AM09/	Lic.No/Date:0310474667 13.06.2008	Defer Date:30.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..

149	Case No.: 3/14/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00373/AM09/	RLA File :03/95/040/00218/AM09/	Lic.No/Date:0310474699 13.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

150	Case No.: 4/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00374/AM09/	RLA File :03/94/040/00137/AM09/	Lic.No/Date:0310474808 16.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

151	Case No.: 5/14/83-ALC1/2008	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00375/AM09/	RLA File :03/94/040/00138/AM09/	Lic.No/Date:0310474813 16.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

152	Case No.: 17/14/83-ALC1/2008	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00387/AM09/	RLA File :03/95/040/00077/AM09/	Lic.No/Date:0310474829 16.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

153	Case No.: 73/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00443/AM09/	RLA File :03/95/040/00228/AM09/	Lic.No/Date:0310474855 16.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

154	Case No.: 77/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00447/AM09/	RLA File :03/95/040/00224/AM09/	Lic.No/Date:0310474863 16.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

155	Case No.: 83/14/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00453/AM09/	RLA File :03/94/040/00246/AM09/	Lic.No/Date:0310474942 16.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

156	Case No.: 1/14/83-ALC1/2008	Party Name:LEO LUBRICANTS PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00371/AM09/	RLA File :03/95/040/00045/AM09/	Lic.No/Date:0310475103 17.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

157	Case No.: 74/14/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00444/AM09/	RLA File :05/24/040/00410/AM08/	Lic.No/Date:0510222309 18.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

158	Case No.: 75/14/83-ALC1/2008	Party Name:ARCHIES LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00445/AM09/	RLA File :05/24/040/00181/AM09/	Lic.No/Date:0510222310 18.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 30.7.2008			

	Case No.: 76/14/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:14/83-ALC1/2008	Status: Case
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159			02.07.2008	Deferred
	HQ File :01/83/050/00446/AM09/	RLA File :10/24/040/00025/AM09/	Lic.No/Date:1010029850 18.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 30.7.2008			

160	Case No.:78/14/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00448/AM09/	RLA File :10/24/040/00026/AM09/	Lic.No/Date:1010029851 18.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact GSM of Crepe paper to imported.. Accordingly the case may be re-listed on 30.7.2008.			

161	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Nett content of Asbestos in export. 2. Details of indeginou input with thier qty. Accordingly the case may be re-listed on 30.7.2008.			

Case No.:86/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
HQ File :01/83/050/00456/AM09/	RLA File :03/95/040/01112/AM08/	Lic.No/Date:0310475255 18.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/18/2007/Ch.II dated 4.6.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Pendimethalin 330 Gms/Litre	1 Litre.	1. 4-Nitro Ortho Xylene	0.200 kg.

162			2. Di Ethyl Ketone 3. 3% Platinum on Carbon(3% Pt/C) 4. Ethylene Dichloride 5. Acetone 6. Surfactant (Creslox 671) 7. Surfactant (Creslox 672)	0.126 kg. 0.00001 kg. 0.053 kg. 0.038 kg. 0.35 kg. 0.040 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

163	Case No.:87/14/83-ALC1/2008	Party Name:LEO LUBRICANTS PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00457/AM09/	RLA File :03/95/040/00056/AM09/	Lic.No/Date:0310475261 18.06.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

164	Case No.:88/14/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00458/AM09/	RLA File :04/24/040/00074/AM09/	Lic.No/Date:0410096591 18.06.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

165	Case No.:89/14/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00459/AM09/	RLA File :09/24/040/00122/AM09/	Lic.No/Date:0910034357 19.06.2008	Defer Date:30.07.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..				

	Case No.:90/14/83-ALC1/2008	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00460/AM09/	RLA File :52/24/040/00006/AM09/	Lic.No/Date:5210023763 19.06.2008	Defer Date:30.07.2008

166	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Nett content of cork in export. Accordingly the case may be re-listed on 30.7.2008.		
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167	Case No.: 92/14/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

168	Case No.: 93/14/83-ALC1/2008	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00463/AM09/	RLA File :03/95/040/00264/AM09/	Lic.No/Date:0310475544 19.06.2008	Defer Date: 30.7.2007
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact GSM of Paper to be imported with the qty. Accordingly the case may be re-listed on 30.7.2008.			

169	Case No.: 94/14/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00464/AM09/	RLA File :03/95/040/00249/AM09/	Lic.No/Date:0310475546 19.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

170	Case No.: 91/14/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status: Case Deferred
	HQ File :01/83/050/00461/AM09/	RLA File :10/24/040/00023/AM09/	Lic.No/Date:1010029881 20.06.2008	Defer Date:30.07.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 30.7.2008..

171	Case No.: 95/14/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status :Case Deferred
	HQ File :01/83/050/00465/AM09/	RLA File :03/95/040/00092/AM09/	Lic.No/Date:0310475590 20.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008..			

172	Case No.: 96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status :Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date: 30.7.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 30.7.2008..			

173	Case No.: 97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status :Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

174	Case No.: 98/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status :Case Deferred
	HQ File :01/83/050/00472/AM09/	RLA File :05/24/040/00185/AM09/	Lic.No/Date:0510222603 23.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.7.2008..			

175	Case No.: 99/14/83-ALC1/2008	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status :Case Deferred
	HQ File :01/83/050/00473/AM09/	RLA File :03/95/040/00253/AM09/	Lic.No/Date:0310476191 24.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008

176	Case No.:100/14/83-ALC1/2008	Party Name:SUMITOMO CHEMICAL INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00474/AM09/	RLA File :03/95/040/00252/AM09/	Lic.No/Date:0310476197 24.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

177	Case No.:101/14/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00475/AM09/	RLA File :03/95/040/00222/AM09/	Lic.No/Date:0310476203 24.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

178	Case No.:102/14/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Deferred
	HQ File :01/83/050/00476/AM09/	RLA File :31/24/040/00085/AM09/	Lic.No/Date:3110034157 24.06.2008	Defer Date:30.07.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.7.2008			

179	Case No.:103/14/83-ALC1/2008	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:14/83-ALC1/2008 02.07.2008	Status:Case Approved
	HQ File :01/83/050/00477/AM09/	RLA File :02/24/040/00083/AM09/	Lic.No/Date:0210114054 24.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/10/2004/Ch.III dated 27.11.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Potassium Bicarbonate BP/CP	1 kg.	Potassium Carbonate	0.725 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:104/14/83-ALC1/2008

Party Name:BA YER CROPS SCIENCE LIMITED

Meet No/Date:14/83-ALC1/2008

Status:Case

180			02.07.2008	Rejected
	HQ File :01/83/050/00478/AM09/	RLA File :03/94/040/00301/AM09/	Lic.No/Date:0310476094 24.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.7.2008			

Date:10.07.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer